

MR. SPEAKER : You should come to me through the regular procedure ..(Interruption),

SHRI VISWANATHA MENON : We have given short notice question, calling-attention but you have not admitted anything. At least, ask the Minister to say something. ... (Interruption).

MR. SPEAKER : Better write to me.

SHRI VISWANATHA MENON : You take such an attitude. That is not helpful.

MR. SPEAKER : Will anybody explain to him ? If you send something in writing to me, I will ask him.

SHRI L. N. MISHRA : To make a statement. Better lay it.

CORRECTION OF ANSWER TO S. Q.  
NO. 214 RE. EXPORT OF  
JUTE TO EUROPEAN ECO-  
NOMIC COMMUNITY

THE MINISTER OF FOREIGN TRADE  
(SHRI L. N. MISHRA) : I lay the State-  
ment on the Table of the House.

*Statement*

While dealing with supplementary ques-  
tions following from Starred Question No.  
214 answered in the House on the 4th  
March 1970, it was stated by my colleague,  
Shri Bhagat, in reply to a supplementary  
question by Shri Maharaj Singh Bharati,  
that "there is no quota or duty on export  
trade with Britain". There has been an  
inadvertent error in this answer, which is  
regretted.

2. Prior to 1st May, 1969, import of  
certain categories of jute goods into the  
United Kingdom was subject to a system of  
'mark-up' of the prices. As a result of  
representations made to the United King-  
dom Government, this system of 'mark-up'  
of prices was replaced by a system of quotas

effective from the 1st May, 1969. These  
quotas continue even now. There is no  
import duty on jute goods in the United  
Kingdom.

CUSTOMS TARIFF BILL

APPOINTMENT ON SELECT COMMITTEE

SHRI TRIDIB KUMAR CHAUDHURI  
(Berhampur) : Sir, I move :

"That this House do appoint Shri Inder  
J. Malhotra to the Select Committee  
on the Bill to consolidate and amend  
the law relating to customs duties in  
the vacancy caused by the resigna-  
tion of Shri Bali Ram Bhagat."

SHRI S. M. BANERJEE (Kanpur) :  
Sir, I move an amendment that "Malhotra"  
should be substituted by "Gupta".

SHRI INDRAJIT GUPTA (Alipore) :  
No, no.

MR. SPEAKER : Shri Banerjee is all  
the time in high spirits.

SHRI PILOO MODY (Godhra) : That  
is because he keeps taking them.

SHRI INDRAJIT GUPTA : Kindly see  
that this remark of his does not go on the  
record.

SHRI NATH PAI (Rajapur) : What is  
wrong with that ? 'High spirits' is quite  
parliamentary. There is nothing wrong  
about 'high spirits'.

SHRI S. M. BANERJEE : Why ? Is the  
word "Gupta" unparliamentary ?

MR. SPEAKER : I hope, you mean  
"Indrajit Gupta" and not "Kanwarlal  
Gupta".

SHRI S. M. BANERJEE : All Guptas,  
all are parliamentarians.

MR. SPEAKER : The question is :

"That this House do appoint Shri Inder  
J. Malhotra to the Select Committee

on the Bill to consolidate and amend the law relating to customs duties in the vacancy caused by the resignation of Shri Bali Ram Bhagat."

*The motion was adopted.*

12.53 hrs.

CONSTITUTION (TWENTY-FOURTH AMENDMENT) BILL—*contd.*

MR. SPEAKER : Out of six hours allotted by the Business Advisory Committee, we have already taken 4 hours and 5 minutes. Approximately we have 2 hours left.

SHRI PILOO MODY (Godhra) : Why do you not adjourn for lunch ?

MR. SPEAKER : I thought, you could wait for five minutes for your lunch.

SHRI PILOO MODY : Are you offering me any ?

MR. SPEAKER : You are very welcome all the time but have some consideration for my resources also.

The Prime Minister may speak at 4 O' Clock.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : Yes, Sir; the Prime Minister will speak at 4 O'clock.

SHRI BAKAR ALI MIRZA : Extend the time.

MR. SPEAKER : The Prime Minister will speak at 4 O'Clock and then thereafter there will be voting.

SHRI RAGHU RAMAIAH : Since this is a Constitution (Amendment) Bill, may I announce the time of voting ?

MR. SPEAKER : That will be after the Prime Minister's speech.

THE MINISTER OF FINANCE (SHRI Y. B. CHAVAN) : Mr. Speaker, Sir, I was

supposed to intervene yesterday but I thought that I should do it today.

SHRI PILOO MODY : Is this to comment on the performance of your party yesterday ?

SHRI Y. B. CHAVAN : As one who has dealt with this problem from 1966 onwards I thought that it was necessary for me to intervene in the debate and give the historical background to this problem as it started taking shape in 1967 and onwards.

SHRI RANGA (Srikakulam) : You are no longer the Home Minister. Why do you bother ?

SHRI Y. B. CHAVAN : Yesterday I heard three important and representative speeches from the Opposition. One was from Morarjibhai, the other was from the leader of the Jana Sangh, Shri Vajpayee, and the third was the speech of a representative of the princes. All these Members are important people. At least, the first two are important because of their own national stature. Therefore, one has to seriously take notice of what they have said.

Sir, before dealing with the speeches made by them, I would like to give a little of the historical background of this problem. Though in the last 20 or 22 years the question of abolition of privy purses was debated at different forums and many parties have been raising the question of abolishing privy purses, the decision was taken in the AICC session of the Congress Party in Delhi. The resolution that was passed in that AICC session read as follows :

"The privileges and privy purses.....

AN HON. MEMBER : Why are you giving importance to that ? (*Interruptions*)

SHRI Y. B. CHAVAN : I am just giving a historical background of it. It is not giving more importance to my organisation. The resolution reads like this :

"The privileges and privy purses enjoyed by the ex-rulers are incongruous to the concept of democracy and the AICC is of the view that the